

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes.

(b) and (c). A statement is laid down on the Table of the House. [See Appendix V, annexure No. 41.]

N. C. C. AIR SQUADRONS

*1225. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) the number of Air Squadrons attached to the N.C.C. at present;

(b) the names of the States in which they are located;

(c) the number of trainees undergoing training; and

(d) the methods employed for training them?

The Deputy Minister of Defence (Shri Satish Chandra): (a) to (c). A statement is laid on the Table of the House. [See Appendix V, annexure No. 42.]

(d) In the Senior Division, the cadets are given training in Air Force subjects—ground training for two years and in the third year flying training in civil flying clubs. In the Junior Division, besides drill, cadets are also given training to the principles of flight, aircraft recognition and aeromodelling.

ADMINISTRATIVE REORGANISATION IN VINDHYA PRADESH

*1226. { Shri Nageshwar Prasad
Shaha:
Shri B. D. Shastri:

(a) Will the Minister of States be pleased to state what are the salient features of the recommendations made by the officer deputed by the Government of India relating to reorganisation of the administrative set-up in the State of Vindhya Pradesh?

(b) What would be the recurring and non-recurring expenditure in carrying out the proposals for reorganisation?

The Minister of Home Affairs and States (Dr. Katju): (a) The salient features of the recommendations made by Shri P. S. Rau, ICS, the Special officer, are as follows:

(1) Revised scales of pay, as obtaining under the Government of Madhya Pradesh for corresponding posts, were proposed for the employees in Vindhya Pradesh.

(2) The revised scales of pay were given retrospective effect from the 1st April 1950. Persons to be retained in service were selected after proper screening. Those found unsuitable for permanent retention in service and not fulfilling educational and other qualifications prescribed in Madhya Pradesh for corresponding posts were either retrenched or if continued on service are kept on their existing scales.

(3) While recommending revised scales of pay, the principle 'equal work, equal pay' was followed. For posts carrying duties and responsibilities as attached to similar posts in Madhya Pradesh, corresponding Madhya Pradesh scales of pay have been sanctioned. Where, however, the responsibilities attached to posts in Vindhya Pradesh are less than those attached to similar posts in Madhya Pradesh, lower scales of pay have been sanctioned.

(4) Suggestions to increase the revenues of the State have also been made.

(b) Annual recurring expenditure—Rs. 9 lakhs.

Non-recurring expenditure—Rs. 27 lakhs.

ORGANISATION OF MINISTRIES

*1227. Shri Nageshwar Prasad Shaha: (a) Will the Minister of Finance be pleased to state whether